

**IN THE NATIONAL COMPANY LAW TRIBUNAL,**  
**NEW DELHI COURT III**

**Item No. 319**  
IB-591(ND)/2021

**IN THE MATTER OF:**

M/s. Bank of Baroda through Reshma Mittal

.....**APPLICANT/PETITIONER**

**Vs.**

M/s. Akshay Sharma.

.....**RESPONDENT**

**SECTION**

**U/s 95(1)**

**Order delivered on 31.01.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :

For the Respondent :

**ORDER**

Due to paucity of time, the matter is adjourned as directed by Hon'ble Members.

Put up on **27.02.2024.**

**Sd/-**  
**(Court Officer)**